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ITEM NO.30

REGISTRAR COURT.1

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M.A. SAYEED

Petition(s) for Special Leave to Appeal (Civil) No(s).14376/2012

PRABHAWATI AGARWAL & ORS.

Petitioner(s)

VERSUS

SHEIKH BARIK ALI & ORS.

Respondent(s)

Date: 16/08/2013 This Petition was called on for hearing today.

For Petitioner(s)

Mr. V. Sushant Gupta, Adv.
Mr. Mushtaq Ahmad, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

The learned counsel for the petitioner has undertaken to furnish the fresh and complete address of respondent Nos.14, 16, 18 and 19 within a week and on compliance, notice be issued forthwith through the concerned District Court in addition to the postal service.

Similarly, the learned counsel for the petitioner has undertaken to take necessary steps for substitution of the legal representatives of deceased respondent No.13 within a week and on compliance, Registry to take necessary steps, as per rules.

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It further appears that an application for imploding the concerned Wakf Board has been moved and the same is reported to be suffering from certain defects. The same be cured by the concerned learned counsel within a week and on compliance, necessary steps, as per rules be taken.

List again on 4.9.2013.

			(M.A. SAYEED)	
			REGISTRAR	

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